

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Review Application No.13 of 2020 in**  
**Company Appeal (AT) (Ins) No.379 of 2020**

**IN THE MATTER OF:**

**Adish Jain**

**...Applicant**

**Versus**

**Sumit Bansal & Anr.**

**...Respondents**

**For Applicant:**                   **Shri Sakesh Kumar and Ms. Gitanjali N. Sharma,**  
**Advocates**

**For Respondents:**           **None**

**O R D E R**  
**(Virtual Mode)**

**18.01.2021**           Counsel for the Applicant submits that after the last Orders dated 12<sup>th</sup> January, 2021 that the Applicant should file copy of the Review Petition which was filed in Supreme Court, he has filed copy of the same vide e-filing No.0000000171. He accepts that hard copy has not been filed. The Applicant to file the same in two days.

Counsel submits that copy of Annexure A-4 (see Order dated 21.01.2021) was filed in the main Appeal also which document was part of Reply by the Corporate Debtor and in the compilation mentioned as Annexure A-3 (Pages – 361 and 365). The learned Counsel keeps searching the Appeal to our query as to what was the ground raised with regard to these documents at Pages 361 and 365 of the Appeal.

The learned Counsel may file brief written submissions not more than two pages within two days along with copy of Review Application which was filed in Supreme Court.

We have heard the learned Counsel. Orders with regard to admission of the Application which is titled as Review Application are reserved.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Shreesha Merla]  
Member (Technical)

*rs/md*